

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

JAIPUR

Date of decision: 10.12.2003

OA No.569/2003

Ramesh Chand s/o late Shri Laxman Lal r/o Nagra Prakash Road, Ajmer last employed on the post of Assistant Personnel Officer in the office of Divisional Rail Manager, Western Railway, Ajmer.

.. Applicant

VERSUS

1. Union of India through the Chairman, Railway Board, Rail Bhawan, New Delhi.
2. General Manager, N.W.Railway, Jaipur.
3. Chief Medical Superintendent, NW Railway Hospital, Ajmer.

.. Respondents

Applicant present in person.

CORAM:

Hon'ble Mr. M.L.Chauhan, Member (Judicial)

ORDER (ORAL)

The applicant has earlier filed OA No.488/2003 before this Bench for reimbursement of Rs. 23118.26 for treatment of his widow mother in the Jawahar Lal Nehru Hospital, Ajmer. The said OA was disposed of vide order dated 18.8.2003 thereby holding that the respondents has not intimated the applicant on what basis the sum of Rs. 1418.26 is not admissible to the applicant and the respondents were directed to communicate the reasons for rejecting the claim of balance amount by passing a speaking and reasoned order.

1.1 The respondents vide order dated 30.10.2003 has conveyed the reasons. In para 2(b), it has been stated

: 2 :

that the remaining amount of Rs. 1418.26 was disallowed by the treating Doctor of JLN Hospital, Ajmer where the widow mother of the applicant was taking treatment. It is further stated in para 2(c) that details of disallowed items was not given by the treating doctor of JLN Hospital, Ajmer. On the bills only amount verified by the Doctor of JLN Hospital, Ajmer was paid to the applicant. The amount of Rs. 1418.26 was not verified by the Doctor of JLN Hospital, Ajmer, hence, the said amount was not paid to the applicant.

2. I have considered the impugned order. According to me, there is no infirmity in the impugned order passed by the respondents. The applicant has not shown any rule where the amount which has not been verified and certified by the doctor concerned can be allowed to be reimbursed. On the contrary there are specific provisions in the rules viz. Para 604 and 605 of the Indian Railway Establishment Code Vol.I that the railway servant shall be entitled to free medical attendance and treatment in the hospital for any amount paid by him on account of such attendance and treatment on production of certificate in writing by authorised medical attendant in this behalf.

3. In view of this, the applicant has not made out any case and accordingly the OA is dismissed at the admission stge.



(M.L.CHAUHAN)

Member (J)